Tamil Nadu Vision 2023, I appeal to the Government to issue necessary directions to Niti Aayog to consider funding such special projects of Tamil Nadu from out of their special allocation.

Demand to bring a legislation to acquire property of criminals involved in anti-national activities by the State

SHRI AVINASH RAI KHANNA (Punjab): The recent auction of property belonging to a criminal who is living in some other country and perpetrating war on our nation through funding terror acts in the country besides getting involved in other nefarious activities which are harming the country has raised a vital concern. In the past, these properties could not be auctioned due to the threat received and even now not many would like to risk their lives. As a welfare State, it is imperative for India to formulate a law whereby these kinds of properties can become the State property which can be used as offices/cooperative or Governmental shops/schools, etc. After all, the money received from the auction also goes to the Government treasury.

Therefore, I request the Government to bring a legislation as soon as possible so that procedure of the auction may be done away with so that no one has to risk his life by participating in the auction. However, the property should become the State property and can be used for public good.

Urgent need to curb juvenile delinquency by lowering the legal age of adulthood

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, we are witnessing an unprecedented surge in criminal offences especially rape and sexual advances against women and girls involving juveniles across all strata of society. Blaring media exposures of such cases have made the juvenile generation aware that they enjoy immunity from severe punishment under the criminal laws that are handed down to adult offenders.

The ever-changing social equations, life style and inter-personal relationships among sexes have accentuated the process of a juvenile attaining adulthood much earlier than the age prescribed in the law. The proliferation of communication channels like mobile internet and social media have together brought forth severe damage and deterioration to ancient values and ethical social conduct.

The infamous 16 December, 2012 (Nirbhaya) rape incident in Delhi had shaken the conscience of the nation and prompted the authorities to revisit the juvenile justice dispensation system. The hon. Supreme Court has also observed that the Juvenile Justice Act, 2000 needs to be reviewed in this backdrop, to act as a deterrent to juveniles beyond the age of 16 engaging in criminal acts and also instill in them a sense of restraint and socially acceptable conduct in intersexual relationships. The now familiar rantings of the child rights activists against this sensible move should not be taken seriously as they are still left with many other issues in their agenda for self-survival.